

**Re: Displaying the information under Section 4(1)(c) of the
RTI Act, 2005 in respect of complaints made to this Court
against the advocates and public prosecutors.**

PUBLIC NOTICE

A decision has been taken by this Court that the complaint, if any, made to this Court against an advocate or Public Prosecutor with regard to his/her professional misconduct will be “*filed*” without any communication to the complainant as the action taking authorities against an advocate and a public prosecutor are the Bar Council of Punjab & Haryana and the concerned State government, respectively, and, therefore, henceforth such a complainant can approach directly the Bar Council of Punjab & Haryana or the concerned State Govt, as the case may be, for redressal of his/her grievance against an Advocate or a Public Prosecutor for his/her professional misconduct, if so advised, as this Court on administrative side cannot take any action against them.

Sd/-
Joint Registrar (Rules)-cum-
Public Information Officer

Re: Displaying the information on the official website of this Court in respect of procedure provided in High Court Rules and Orders Volume-V to obtain the copies of documents from judicial case files/records, if an application in this regard is made under the RTI Act, 2005.

PUBLIC NOTICE

It is hereby informed that for taking copies of any pleadings/documents/orders from the judicial case files or judicial records, there are rules contained in Chapter-5, Part-B, Volume-V of the High Court Rules and Orders and such copies are being/can be supplied under these provisions only; and if anyone makes an application under the RTI Act, 2005 for such copy, he/she is advised to get the same either in person or through VPP/VPL by making an application along with complete particulars of the case in question, i.e. category of the case, number with year of the case and required documents from the case file, duly affixed with a Court fee stamp of `2/- to the Central Copying Agency, Punjab and Haryana High Court, Chandigarh along with initial fee of `100/- as urgent fee or `50/- as ordinary fee, through demand draft in favour of Registrar, Punjab and Haryana High Court, payable at Chandigarh, as per the above mentioned rules.

Sd/-
Joint Registrar (Rules)-cum-
Public Information Officer